

## **Central Administrative Tribunal Principal Bench**

OA No. 2207/2017

New Delhi this the 10<sup>th</sup> day of July, 2017

## **Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Shamima Hashmi,  
Research Officer (Botany) Retired  
Age: 65 years, Group 'A',  
Phone No. 9897267463  
W/o Sh. Anis Afzal,  
C/o E-48A, Abul Fazal Enclave Part-I,  
Jamia Nagar, New Delhi-25 - Applicant

(By Advocate: Mr. G.D. Chawla for Ms. Harvinder Oberoi)

## -Versus-

1. Union of India  
Through its Secretary,  
Ministry of Ayush, Govt. of India,  
Ayush Bhawan, B-Block, G Complex,  
INA, New Delhi
2. The Central Council for Research in Unani Medicine,  
Through its Director General,  
Jawaharlal Nehru Ayush Anushandhan Bhawan,  
61-65, Institutional Area,  
Opp. 'D' Block, Janakpuri,  
New Delhi-110058
3. President,  
Governing Body,  
Central Council for Research in Unani Medicine,  
Dept. of Ayush,  
Ministry of Health and Family Welfare,  
Govt. of India, Nirman Bhawan,  
New Delhi-1

- Respondents

(By Advocate: Ms. S. Dwivedi)

**ORDER (Oral)**

Heard the learned counsel for the applicant.

2. Issue notice to the respondents. At this stage, Ms. S. Dwivedi, learned counsel, accepts notice for the respondents.
3. Learned counsel for the applicant submits that the applicant was working as Research Officer in the respondent organization - Central Council for Research in Unani Medicine. She retired from service on 30.09.2011. Her grievance is that her request for converting his Central Provident Fund (CPF) to General Provident Fund (GPF) – cum-Pension has not been considered by the respondents and that her representation, in this regard, dated 17.03.2017 (Annexure A-1) is still pending.
4. Learned counsel for the applicant submits that the applicant would be satisfied if a time bound direction is given to the respondents to decide the representation of the applicant.
5. Having regard to the submissions made by the learned counsel for the applicant and without going into

the merits of the case, the OA is disposed of with a direction to the respondents to decide the representation of the applicant within a period of three months from the date of receipt of a copy of this order.

**(K.N. Shrivastava)**  
**Member (A)**

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